

(b) Other Codes and Manuals of general nature—Rs. 5 per standard page of not less than 300 words.

(ii) Technical forms—Re. 1 (One) per 50 words or part thereof exceeding 24 words, no payment to be made for part containing 14 words or less.

(iii) Ordinary forms—Re. 1 (One) per 75 words or part thereof exceeding 37 words; no payment to be made for parts containing 37 words or less.

(c) The following qualifications have been laid down for private Translators :—

(i) Proficiency in English and Hindi.

(ii) Knowledge of the functional aspects of one or more of the following subjects :—

Medicine, Sciences, Engineering, Agriculture, Economics and Finance, Public Administration and Humanities.

(iii) Fair acquaintance with office rules and regulations.

For those, who are already employed in Government Offices, the following qualifications have been laid down :—

(i) Proficiency in English and Hindi.

(ii) Experience of translation from English to Hindi and *vice versa*.

(iii) Experience of drafting and/or interpreting rules, regulations and procedural matters of Government offices.

(d) 1,050.

(e) Yes, Madam; provided the employing Ministries and Offices concerned permit them to undertake translation work outside office hours and receive remuneration therefor.

#### A.R.C. RECOMMENDATIONS ON DELHI

\*227. SHRI SIKHARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have examined the recommendations of the Administrative Reforms Commission on Delhi;

(b) if so, the details thereof;

(c) whether the Delhi Administrative authorities have been consulted in the matter; and

(d) if the answer to part (a) above be in the negative by what time the examination would be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d) Government are still examining the recommendations of the Administrative Reforms Commission on Delhi. The Delhi Administration has been consulted but their final reaction is yet to come. It will take some time before the examination is completed; it is not possible to indicate any precise time.

#### REVIEW OF ARRANGEMENTS IN RELATION TO THE INCIDENTS OF COMMUNAL RIOTS

\*228. SHRI S. K. VAISHAMPAYEN : Will the MINISTER OF HOME AFFAIRS be pleased to state :

(a) whether he sent a communication to the Chief Ministers of the States in May, 1969 asking them to review the administrative arrangements made, in relation to the incidents of communal riots in their respective States;

(b) if so, the States which have reviewed and sent broad details thereof to the Government of India ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) In my letter dated 9th April, 1969 to the Chief Ministers of all States, I had suggested *inter alia* that a review should be made of the administrative arrangements in relation to each major disturbance, with a view to spot out the weaknesses that might still exist and to take remedial measures promptly.

(b) The suggestion has been accepted by the Governments of Andhra Pradesh, Bihar, Jammu & Kashmir, Mysore, Nagaland and Uttar Pradesh. Information from other State Governments is awaited. Since April, 1969 the only major disturbance to have taken place was in Indore, in June, 1969, and the State Government have appointed a Commission under the Commission of Inquiry Act, 1952 to inquire into the causes and the course of the incidents.

#### M.A. CORRESPONDENCE COURSE

\*229. SHRI D. THENGARI : Will the MINISTER OF EDUCATION AND YOUTH SERVICES be pleased to refer the answer to Unstarred Question No. 168 given in the Rajya Sabha on the 30th April, 1969 and state;

(a) whether the details of the scheme in regard to the starting of M.A. Correspondence courses has since been completed; and